

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22685/2026

[Arising out of impugned final judgment and order dated 19-06-2026 in WA No. 1202/2026 passed by the High Court of Kerala at Ernakulam]

JOMON JAISON & ORS.

Petitioner(s)

VERSUS

THE STATE OF KERALA & ANR.

Respondent(s)

IA No. 188628/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 188630/2026 - EXEMPTION FROM FILING O.T.

Date : 07-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) :

Mr. Trideep Pais, Sr. Adv.
Mr. Shiyas Kr, Adv.
Mr. Manish Sharma, AOR
Ms. Sakshi Jain, Adv.
Ms. Deeksha Dwivedi, Adv.
Mr. Fahad Mkhan, Adv.
Ms. Saloni Ambastha, Adv.
Mr. S. Abinaya, Adv.

For Respondent(s) : Mr Nishe Rajen Shonker, AOR

Mr Santhosh K, Adv.
Mr Alim Anvar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We do not find a good ground to

interfere with the impugned order/judgment
in exercise of our jurisdiction under
Article 136 of the Constitution of India.
Accordingly, the special leave petition
stands dismissed.

2. Pending application(s), if any, shall
stand disposed of.

(CHETAN ARORA)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)